

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S).246 of 2017

EX SEPOY MADAN PRASAD

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

None appears even on second call.

The Civil Appeal stands dismissed for non  
prosecution.

.....J  
(L.NAGESWARA RAO)

.....J  
(HEMANT GUPTA)

NEW DELHI;  
28<sup>th</sup> August, 2019

ITEM NO.11

COURT NO.9

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).246/2017

EX SEPOY MADAN PRASAD

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 28-08-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s)

Mr. Atul Sharma, AOR (N.P.)  
Mr. Abhishek, AOR (N.P.)

For Respondent(s)

Mr. R.Balasubramanian, Sr. Adv.  
Mr. Rajan Kumar Chourasia, Adv.  
Mr. Sachin Sharma, Adv.

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following  
O R D E R

None appears for the petitioner even on  
second call.

The civil appeal is dismissed for non-  
prosecution in terms of the signed order.

(B.Parvathi)  
Court Master

(Sunil Kumar Rajvanshi)  
Court Master

(Signed order is placed on the file)